

Central Administrative Tribunal  
Principal Bench.

OA No. 2100/96

New Delhi, this the 1st Oct., 1996

Hon'ble Shri K. Muthukumar, Member (A)  
Hon'ble Shri T.N. Bhat, Member (J)

Jai Beer Sharma,  
s/o Shri Johotar Sharma  
R/o C/o Sh. Rajender prasad Sharma,  
H.No. 106, Mangla Puri,  
Palam Colony,  
New Dehi - 45.  
(By Shri Rana Ranjit Singh, Advocate)

...Applicant

-Versus-

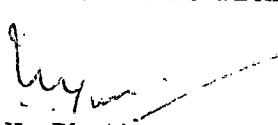
1. Union of India through  
Chief Secretary,  
Ministry of Energy,  
Department of Energy,  
CGO Complex,  
Lodhi Road,  
New Delhi-3.
2. The Chief Secretary,  
Rural Electrification Corp. Ltd.,  
CGO Complex,  
Lodhi Road,  
New Delhi - 3.

...Respondents

O R D E R (Oral)

By Hon'ble Shri K. Muthukumar, Member (A) -

This application has been filed by an employee of a Canteen run by respondent no. 2 i.e. Rural Electrification Corporation Limited, which is a Public Sector Undertaking. Learned counsel for the applicant, therefore, prays that he may be allowed to withdraw this application and to seek remedy in the appropriate forum. Accordingly, this application is dismissed as withdrawn.

  
(T.N. Bhat)  
Member (J)

  
(K. Muthukumar)  
Member (A)

Na.